

next item, may I draw your attention to a matter of grave concern and seek your guidance? You know, Sir, that there have been reports about concentration of Chinese troops in Tibet and officially this has been admitted. It is a matter of grave concern to the country. Notices of some adjournment motions and calling attention notices have been given to you during the last two days. So far, you have been good enough not to disallow them. But in view of the urgency of the matter, if at the same time a decision is not taken and no statement is coming forward . . .

Mr. Speaker: Order, order. The hon. Prime Minister was not here and therefore I said that as soon as he comes, he will make a statement. I have asked the Office to inform those hon. Members who gave notice that I have admitted it and that a statement would be made as soon as the hon. Prime Minister returns.

Shri Surendranath Dwivedy: The only thing that I have to submit in this matter is that both the hon. Prime Minister and the hon. Defence Minister have chosen to absent themselves for two or three days when Parliament is in session and such urgent matters are postponed only because of their absence. It is rather very strange.

Mr. Speaker: I do not think any harm would be done because of delay of one or two days taking place. I thought that it should be the hon. Prime Minister who should make a statement.

Shri Hem Barua (Gauhati): But there is great concern all over the country. On top of that . . .

Mr. Speaker: I appreciated that. I join in that concern; therefore, I at once admitted that.

Shri Hem Barua: We are more concerned.

Mr. Speaker: He is coming today. As soon as he comes, if he has infor-

mation, he might make a statement today or, at the latest, tomorrow.

12.02 hrs.

PAPERS LAID ON THE TABLE

ORDER UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND ANNUAL REPORT OF COFFEE BOARD

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) S.O. No. 581 dated the 4th March, 1963 issued under subsection (I) of section 18A of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-1018/63].

- (ii) Annual Report of the Coffee Board for the year 1961-62.

[Placed in Library. See No. LT-1019/63].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following Messages received from the Secretary of Rajya Sabha:—

- (1) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Sales Tax (Amendment) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 16th March, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

- (2) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 20th March,